

(2022) 02 OHC CK 0045
In the Orissa High Court
Case No : RVWPET No.65 Of 2021

Union of India And Others

APPELLANT

Vs

Bijay Kumar Majhi

RESPONDENT

Date of Decision : 04-02-2022

Acts Referred:

Citation : (2022) 02 OHC CK 0045

Hon'ble Judges : Dr. S. Muralidhar, CJ; K.R. Mohapatra, J

Bench : Division Bench

Advocate : Sanjib Swain

Final Decision : Dismissed

Judgement

I.A. No.83 of 2021

1. This matter is taken up by video conferencing mode.

2. There is a delay of over 700 days in filing the review petition. The explanation offered for the delay in the present I.A. is wholly unsatisfactory and not convincing.

3. Consequently, this Court is not persuaded to condone the delay in filing the review petition. The I.A. is accordingly dismissed.

RVWPET No.65 of 2021

1. Since the I.A. for condonation of delay has been dismissed, the review petition is also dismissed.

2. As the restrictions due to resurgence of COVID-19 situation are continuing, learned counsel for the parties may utilize a printout of the order

available in the High Court's website, at par with certified copy, subject to attestation by the concerned advocate, in the manner prescribed vide

Court's Notice No.4587, dated 25th March, 2020, modified by Notice No.4798, dated 15th April, 2021, and Court's Office Order circulated vide Memo Nos. No.514 and 515 dated 7th January, 2022.

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